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SLP(C)... 5389 OF 2001

ITEM No.5 Court No. 3 SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)...CC5389/2001

(From the judgement and order dated 15/11/2000 in CWP 8710/99
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF HARYANA Petitioner (s)

VERSUS

HARYANA IMPROVEMENT TRUST EMPS. UNION Respondent (s)

With I.A. 1 (for c/delay in filing SLP)

Date : 31/08/2001 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.N. KIRPAL
HON'BLE MR. JUSTICE N. SANTOSH HEGDE

For Petitioner (s) Mr. S.R. Sharma, Adv.
Mr. Mahabir Singh, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R
.....L.....I.....T.....T.....T.....T.....T.....J

.SP2
Delay not condoned.
The Special Leave Petition is dismissed.

.SP1

Kalyani. (S.L. GOYAL) @@
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COURT MASTER@@
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